

ORDER OF THE TRIBUNAL

20.5.2005

Shri H.R.Bharti counsel for the petitioner.

Shri M.N. Banerjee, counsel for the respondents.

The present CCP has been filed by the petitioner for non compliance with the order of the Tribunal dated 24.9.2004 passed in OA No.775/04.

The learned counsel for the respondents states that the respondents have fully complied with the order of the Tribunal dated 24.9.2004 and has drawn our attention towards order dated 29.04.05 (Annexure R-2) by which the aforesaid order of the Tribunal has been fully complied with.

Since, the order of the Tribunal has been complied with by the respondents, the OA has become infructuous. Accordingly, the CCP is dismissed as infructuous. Notices are discharged.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman